

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

DATE: 4.6.90

PRESENT

HON'BLE SHRI S. P. MUKERJI, VICE CHAIRMAN

&

HON'BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

O.A. 281/89

U. K. Sathyavan,

Vargughese Philipose and

G. Balakrishnan

Applicants

Vs.

1. Union of India represented by  
Secretary, Ministry of Finance,  
New Delhi-1
2. The Indian Council of Agricultural  
Research, represented by Secretary  
ICAR, Krishi Bhavan, New Delhi and
3. Director, Central Marine Fisheries  
Research Institute, P. B. No. 2704  
Dr. Salim Ali Road, Cochin-31

Respondents

Shri K. Radhakrishnan

Counsel for the  
applicant

Mr. P. Jacob Varghese

Counsel for R-2 & 3

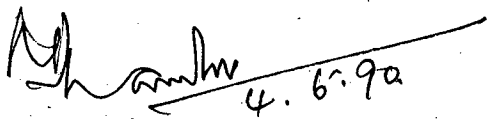
O R D E R

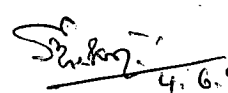
Hon'ble Shri S. P. Mukerji, Vice Chairman

In this application dated 2.5.1989 the applicants who have been working as Field Officers (T-6) in the Central Marine Fisheries Research Institute, Cochin have prayed that they may be paid salary in the higher scale of Rs. 550-900 with all consequential benefits w.e.f. 1.10.1975. It appears that the Industrial Tribunal in I.D.A.O. 9/83 gave an Award on 8.1.1988 to the petitioners before them allowing them the scale of Rs. 550-900. w.e.f. 1.10.1975. The petitioners before the Industrial

Tribunal were working as Technical <sup>Assistant</sup> ~~Officers~~ <sup>Statistical</sup> ~~(identical)~~  
in <sup>the</sup> Indian Agricultural Statistics Research Institute  
which is one of the constituent Units of the ICAR. The  
Central Marine Fisheries Research Institute, Cochin  
<sup>in</sup> ~~order~~ <sup>before us</sup> which the applicants are working is also one of  
constituent Units of the ICAR. The learned counsel for  
the applicants before us during the course of the  
argument indicated that the applicants will be satisfied  
if the ~~re~~ representation dated 19.5.1988 at Annexure A-2  
is directed to be disposed of expeditiously keeping  
the aforesaid award of the Industrial Tribunal in view.  
The learned counsel for the respondents <sup>sees</sup> ~~has~~ no difficulty  
in <sup>the respondents</sup> considering the reliefs as claimed by the learned  
counsel for the applicant. Accordingly, we close this  
application with <sup>the</sup> ~~a~~ direction to the second respondent to  
dispose of the representation of the <sup>second</sup> ~~applicants~~ at  
Annexure A-2 within a period of two months from the  
date of communication of this order keeping in view  
the award of the Industrial Tribunal at Annexure A-1.

2. There is no order as to costs.

  
(N. Dharmadan)  
Judicial Member

  
(S. P. Mukerji)  
Vice Chairman

knn

CCP- 32/91 in OA-281/89

SPM & AVH

Mr. K Radhakrishnan for petitioner  
Mr. Somarajan represents Mr. Jacob  
John for respondents

The learned counsel for the  
respondents seeks 4 weeks time  
for implementation of the judgement  
or replying to the CCP.

Accordingly, list for further  
directions on 31.5.91

*[Signature]*  
2.5.91

31-5-91  
(18)

SPM & AVH

Mrs Sumathi Dandapani for petitioner(proxy)  
Mr Jacob Varghese for respondents

At the request of the learned counsel for the  
petitioner, list for further direction on 11.6.91

*[Signature]*  
31-5-91

29.  
11.6.91

SPM&ND

Mr.Radhakrishnan through proxy counsel.  
Mr.Jacob Varghese-for respondents (proxy)

At the request of the petitioner's counsel,  
list for directions in the CCP on 20th June,1991.

*[Signature]*  
11.6.91

20.6.91

SPM&ND

Mr.Radhakrishnan through proxy counsel.  
Mr.Jacob Varghese through proxy counsel.

At the request on behalf of the learned counsel  
for the petitioner, list for further directions on  
16.7.91. The learned counsel for the respondents wishes  
to file a reply to the CCP. He may do so well before  
the next date of hearing with a copy to the counsel for  
petitioner.

*[Signature]*  
20.6.91

SPM JVD

Mr. IC Radhakrishnan by proxy for applicant.  
Mr. Jacob Varghese for respondent.

(19)

The learned Counsel for respondent  
has filed a statement with a copy to  
the learned Counsel for applicant who  
seeks more time to argue on the  
same list for further direction on  
the CCP on 23.7.91.

by S. S. S. S.  
16/7/91

SPM JVD

Mr. IC Radhakrishnan by proxy for applicant/petitioner (26)  
Mr. Jacob Varghese for respondent.

At the request on behalf of  
the learned Counsel for the petitioner, list  
for further direction on 14.8.91.

by S. S. S. S.  
23/7/91

SPM JVD  
Mr. Radhakrishnan through proxy co  
Mr. Jacob Varghese for respondent  
At the request of the pet  
list for directions in the CCP

14.8.91

-3-

C.C.P.No.32/91

SPM&AVH

Mr. Karthikeya Panicker rep. Radhakrishnan.  
Mr. Jacob Varghese rep. through proxy counsel.

In this CCP the original applicants have come up with the case that the respondents have not complied with the directions in our judgment dated 4.6.90 in O.A.281/89. We have heard the arguments of both sides. It is brought to our notice by the learned counsel for the respondents that the direction has been complied with by passing an order on 14.5.91 on the representation <sup>which was</sup> directed to be disposed of by the respondents.

Accordingly we are satisfied that there is due compliance with the directions in the judgment and there is no merit in the C.C.P. which is dismissed and notice of contempt discharged. This will not stand in the way of the applicants challenging the consequential orders, if they <sup>are</sup> so advised.

(N.Dharmadan)  
Judicial Member

(S.P.Mukerji)  
Vice Chairman

14.8.91

Mr. B. V. Panicker  
Mr. B. V. Panicker  
FO 19/10/91  
RUE closed  
14/8/91